

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-212

Appeal No. - 405/252/ND/2020

IN THE MATTER OF:

Aquil Ahmad Rah

....Applicant

Vs.

ROC

.....Respondent

SECTION

U/s 252

Order delivered on 10.11.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Abhishek Aggarwal, Mr. Ashutosh Gupta, Mr. Gaurav Rana

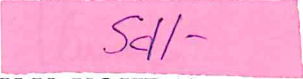
For the Respondent

: Mr. Yadubhushana Rao, ARoC, Mr. Vipul Aggarwal for IT Deptt.

ORDER

Mr. Vipul Aggarwal has appeared on behalf of IT Deptt. and submitted that yesterday he has already filed the report but same is not on the record and he has also requested to share the report with the Court Officer in course of day. Ld. ARoC also submitted that he has already filed the reply and in course of hearing, Ld. ARoC informed us that during the Financial Year 2015-16, 2016-17 and 2017-18, there are huge amount earned by the appellant from the operation. Therefore, while considering the prayer of the appellant these facts may be considered.

Heard, Reserved for orders.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)